

ITEM NO.7+14

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. NOS. 13-18 in
Petition(s) for Special Leave to Appeal (C)No(s).16923-16928/2015

(Arising out of impugned final judgment and order dated 11/06/2015 in SCA No. 8863/2015,11/06/2015 in SCA No. 8864/2015,11/06/2015 in SCA No. 8865/2015,11/06/2015 in SCA No. 8866/2015,11/06/2015 in SCA No. 8867/2015,11/06/2015 in SCA No. 8868/2015 passed by the High Court of Gujarat at Ahmedabad)

STATE OF GUJARAT & ORS.

Petitioner(s)

VERSUS

SHRI BILNATH SEVA SAHKARI MANDALI LIMITED & ANR. ETC. Respondent(s)

(for modification/clarification)

WITH

SLP(C) Nos.17058-17064/2015

(With appln.(s) for exemption from filing O.T., exemption from filing C/C of the impugned judgment and interim relief and office report)

Date : 26/06/2015 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
[VACATION JUDGE]

For Petitioner(s) Mr. Tushar Mehta, ASG
Ms. Jesal Wahi, Adv.
for Ms. Hemantika Wahi, AOR

For Respondent(s)/
applicant

Mr. Amar Dave, Adv.
Mr. Dipan A. Desai, Adv.
Mr. Tanvir Nayar, Adv.
Mr. Vikas Mehta, AOR

SLP(C) 17058-
17064/2015

Mr. Amar Dave, Adv.
Mr. Dipan A. Desai, Adv.
Mr. Vikas Mehta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let the reply be filed to I.A.Nos.13-18 within three days.

Applicant/Respondent No. 1 is permitted to file appropriate application.

List SLP(C) Nos.16923-16928/2015 along with other connected matters on 1st July, 2015 before the appropriate Bench.

SLP(C) Nos.17058-17064/2015

Issue notice.

In the meanwhile, there shall be stay of the impugned order dated 22.06.2015 passed by the High Court of Gujarat.

Tag with SLP(C) Nos.16923-16928 of 2015 and list on 1st July, 2015 along with other connected matters before the appropriate Bench.

(SANJAY KUMAR-I)
COURT MASTER

(RENU DIWAN)
COURT MASTER